

Sri. Pawan Kumar OA 217/96

Adjourned to 26/3/96.

Hubay

18/3/96  
SOL

Defects  
M.D.H.  
28/3/96

2/26/3/96

Shri. M. L. Paswan, Registrar Incharge.

Learned Counsel for the applicant is present.

Defects removed. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 24.04.96.

( M. L. Paswan)  
Registrar I/C

3.1 24.4.96.

Counsel for the applicant : None.

This is Division Bench matter. Let it be placed before the Division Bench as and when the same is available.

N.L.H.  
(N.K. Verma)  
Member (A)

1/CBS/

20/3/96

12/9/96

OA - 217/96

4./ 13.9.96. Shri A.K. Singh, the counsel for the applicant.

*MA is not filed till 20 Sept 1996*

On the request made by the learned counsel for the applicant, the case is adjourned. List it on 30.9.96 for hearing on admission, alongwith MA, if filed to bring his representation on record.

/CBS/

*(K.D. Saha)*  
Member (A)

*(V.N. Mehrotra)*  
Vice-chairman

5./ 30.9.96. Shri A.K. Singh, the counsel for the applicant.

Heard. Admit. Issue notices to the respondents to file written statement within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. List it on 28.11.96 before the Registrar for completion of pleadings.

*(K.D. Saha)*  
Member (A)

*(V.N. Mehrotra)*  
Vice-chairman

*Notice issued by Regd with A/D  
on 8/10/96/CBS/  
S/*

*Notice could not be  
issued due to deficit  
stamps Rs.5 + each envelope*

*Deficit stamps filed  
on 9/10/96  
on 5/11/96*

*Notice issued  
by Regd with A/D  
on 6/11/96  
S/*

O.A. - 217/96

6/10.12.1996

None for the parties. Notices have been issued. Put up on 22.1.1997 for filing W/s.

MPS.

( M. L. Paswan )  
Registrar I/c

7/22.1.1997

None for the parties. W/s has not been filed. Put up on 6.3.1997 for filing W/s.

MPS.

( S.P. Sinha )  
Dy. Registrar I/c

8/6.3.1997

None for the parties. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 2.4.1997.

MPS.

( S.P. Sinha )  
Dy. Registrar I/c

9./ 2.4.97.

W/S has been filed on behalf of the respondents. Rejoinder, if any, may be filed within two weeks. List it on 26.5.97 for direction.

Written Statement  
filed on behalf  
of the respondents  
w/s 2.4.97

Reply by the  
applicant of  
the W/S of  
the respondent  
filed on 22.5.97  
and file attached  
23.5.97

( V.N. Mehrotra )  
Vice-chairman

10/26.05.97

Pleadings are complete in this case. Entered in the ready list.

SKJ

( V.N. Mehrotra )  
Vice-chairman

11./ 9.2.98.

Shri A.K. Singh, the counsel for the applicant.

Shri J.N. Pandey, Sr. Standing Counsel for respondent

List it on 21.4.98 for hearing along with MA 15/98

/CBS/

(R. Rangarajan)

Member (A)

(V.N. Mehrotra)

Vice-chairman

12

21.4.98

CM

List on 30.4.98 for hearing along with  
MA 15/98.(G.Narasimham)  
Member (J)(L.R.K.Prasad)  
Member (A)

13./ 30.4.98.

By mutual consent, the case is adjourned to  
16.7.98 for hearing along with MA.

/CBS/

(L.R.K. Prasad)

Member (A)

(V.N. Mehrotra)

Vice-chairman

14/16.7.98

Shri A.K. Singh, the counsel for the applicant

Shri J.N.Pandey, Senior Standing Counsel for Respondents

Heard the learned counsel for the applicant. On the request of Shri J.N.Pandey, Senior Standing Counsel for the Union of India Respondents list on 17.7.98 as part-heard for further arguments.

( L.R.K. Prasad )  
Member (A)( V.N.Mehrotra )  
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH PATNA

Order Sheet

O.A. 217/96 199 in.....

..... Application No..... Applicant (s) .... Respondent (s) ....

Advocate for Applicant (s) .... Advocate for Respondent (s) ....

Note of Registry	Orders of the Tribunal
15/17.7.1998	<p>Shri A.K. Singh, learned counsel for the applicant.</p> <p>Shri J.N. Pandey, Sr. Standing Counsel for the respondents.</p> <p>The learned counsel appearing for the applicant has filed supplementary affidavit today alongwith copies of certain documents. The learned counsel for the respondents prays that he be allowed time to seek instructions and file reply to the supplementary affidavit filed today. Allowed three weeks further time for the same. The matter be listed on 11.8.1998 for hearing.</p> <p><i>SKS</i> <i>VNL</i></p> <p>( L.R.K. Prasad ) Member (A) ( V.N. Mehrotra ) Vice-Chairman</p>
16/11.8.98	<p><b>x</b> List for hearing on 13.10.98.</p> <p><i>SKS</i> <i>VNL</i></p> <p>( L.R.K. Prasad ) Member (A) ( V.N. Mehrotra ) Vice-Chairman</p>
17/13.10.98.	<p>Shri A.K. Singh, the counsel for applicant.</p> <p>List it on 8.12.98 for hearing.</p> <p><i>SKS</i> <i>VNL</i></p> <p>( L.R.K. PRASAD ) MEMBER (A)</p>
/CBS/	

18/8.12.1998

List it for hearing on 4.3.1999.

Appearance Sheet  
filed by New A.S.C.

MPS.

(Lakshman Jha)  
Member (J)

(L.R.K.Prasad)  
Member (A)

819

8.3.99

CM

List on 10.5.99 for hearing.

(Lakshman Jha)  
Member (J)

(L.R.K.Prasad)  
Member (A)

20/10.5.99

Sh. A.K.Singh, Counsel for the applicant.

Sh. G.K.Agrawal, Counsel for the respondents.

Heard the Counsel for the parties. As the main ~~main~~ grievances of the applicant regarding his promotion from Group-D to Group-C has already been made by the respondents and the fact that he has already joined. The applicant may be permitted to withdraw this OA. The Addnl. Standing Counsel, Sh. G.K.Agrawal has filed today a letter of the concerned dated 28.4.99 which confirms the position relating the promotion of the applicant from Gr.-D to Gr.-C.

We have considered the matter. This OA is disposed of as withdrawn by the applicant.

AKJ

(Lakshman Jha)  
Member-J

(L.R.K.Prasad)  
Member-A